

ACT No. XVII OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 16th
March, 1923.)

An Act to amend section 29 of the Prisoners Act, 1900.

III of 1900. **W**HEREAS it is expedient to amend section 29
of the Prisoners Act, 1900; It is hereby
enacted as follows:—

1. This Act may be called the Prisoners (Amend- Short title.
ment) Act, 1923.

III of 1900. 2. In section 29 of the Prisoners Act, 1900,—

(a) to sub-section (1) after the words “ British
India ” the words “ or to any prison in
Berar ” shall be added; and

(b) to sub-section (2) the following words shall
be added, namely:—

“ or, in the case of a prisoner so confined
in a prison in the Central Provinces,
for his removal to any other prison
in the Province or to any prison in
Berar ”.